



## **ABSTRACT**

Home Department – Thoothukudi District - Transfer of the cases registered in Crime Nos.649/2020 and 650/2020 under Section 176 (1-A) (i) of the Code of Criminal Procedure, 1973, in Kovilpatti East Police Station to the Central Bureau of Investigation for investigation – Consent under Section 6 of the Delhi Special Police Establishment Act, 1946 – Accorded – Orders – Issued.

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### **Home (Police.VIII) Department**

**G.O. (2D) No.150**

**Dated : 29.06.2020**

#### **Read**

From the Director-General of Police, Chennai,  
Letter R.C. No.521017/Crime.III(2)/2020, dated  
29.06.2020.

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### **ORDER**

The Director-General of Police, Chennai, has forwarded the report of Superintendent of Police, Thoothukudi District and has stated that, a case in Sathankulam Police Station Crime No.312 of 2020 under section 188, 269, 294(b), 353, 506(ii) of the Indian Penal Code, was registered by Thiru Raghu Ganesh, Sub Inspector of Police, Sathankulam Police Station, based on the complaint preferred by Head Constable 258 Thiru Murugan, in which it was stated that Thiru.Jeyaraj and his son Thiru.Bennicks had not closed their mobiles shop near Kamarajar Statue, Sathankulam even after the permitted time and thereby violated general prohibitory orders. Further, when beat police asked them to close the shop, they abused, prevented the police constables from discharging the official duty and threatened with dire consequences. In this case, both of the accused were arrested at 23.30 hours, on 19.06.2020 by the Investigation Officer. They were produced before the duty doctor, Government Hospital, Sathankulam, for mandatory medical-examination, produced before the Judicial

Magistrate, Sathankulam and remanded to judicial custody at 14.30 Hrs., on 20.06.2020 at Sub Jail, Kovilpatti.

2. The Director-General of Police has also stated that, at 23.00 hours on 22.06.2020 Thiru.Sankar, Jail Superintendent, Sub Jail, preferred a complaint at Kovilpatti East Police Station stating that, Thiru.Bennicks, Remand Prisoner concerned in Sathankulam Police Station Crime No. 312 of 2020 under section 188, 269, 294(b), 353, 506(ii) of Indian Penal Code, was admitted at the Government Hospital, Kovilpatti, by the authorities of Sub Jail, Kovilpatti at 19.45 Hrs., on 22.06.2020. Later, he expired at 21.00 hours, on 22.06.2020 while he was undergoing treatment at Government Hospital, Kovilpatti. Based on the complaint of Jail Superintendent, a case in Kovilpatti East Police Station Crime No.649 of 2020 under section 176(1-A)(i) of the Code of Criminal Procedure, 1973, was registered at 23.00 Hrs., on 22.06.2020.

3. Sequel to this, Thiru.Sankar, Jail Superintendent, Sub Jail, again preferred a complaint at Kovilpatti East Police Station at 06.45 Hrs., on 23.06.2020 stating that remand prisoner Jeyaraj, concerned in Sathankulam Police Station Crime No. 312 of 2020 who was admitted at Government Hospital, Kovilpatti by the authorities of Sub Jail, Kovilpatti at 22.30 Hrs., on 22.06.2020 also expired at 05.40 Hrs., on 23.06.2020, while he was undergoing treatment at Government Hospital, Kovilpatti. Based on the complaint of Jail Superintendent, a case in Kovilpatti East Police Station Crime No.650 of 2020 under section 176(1-A)(i) of the Code of Criminal Procedure, 1973, was registered at 6.45 Hrs., on 23.06.2020.

4. The Director-General of Police has requested the Government to issue orders transferring the cases in Kovilpatti East Police Station Crime No.649/2020 under Section 176(1-A)(i) of the Code of Criminal Procedure, 1973 and Kovilpatti East Police Station Cr. No.650/2020 u/s 176(1-A)(i) of the Code of Criminal Procedure, 1973, to the Central Bureau of Investigation (CBI), in order to facilitate a free and fair investigation.



5. The Hon'ble Madurai Bench of the Madras High Court, in its order dated 29.06.2020 in Suo Motu W.P. (MD) No.7042/2020, has also observed that, it is the policy decision of the State Government to transfer the case to the Central Bureau of Investigation.

6. The Government, after careful consideration, have decided to accept the request of the Director-General of Police, Tamil Nadu, and to transfer the case registered in Kovilpatti East Police Station Crime Nos.649/2020 and 650/2020 under Section 176 (1-A) (i) of the Code of Criminal Procedure, 1973, for investigation by the Central Bureau of Investigation, by issuing a notification under section 6 of the Delhi Special Police Establishment Act, 1946.

7. Accordingly, the following Notification shall be published in the Tamil Nadu Government Gazette:-

### **NOTIFICATION**

Under Section 6 of the Delhi Special Police Establishment Act, 1946 (Central Act 25 of 1946), the Governor of Tamil Nadu hereby accords his consent to the extension of the powers and jurisdiction of members of the Delhi Special Police Establishment in the whole of the State of Tamil Nadu to investigate the cases registered in Kovilpatti East Police Station Crime Nos.649/2020 and 650/2020 under Section 176 (1-A) (i) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974).

**S.K.PRABAKAR,**  
**ADDITIONAL CHIEF SECRETARY TO GOVERNMENT.**

To

The Secretary to Government of India,  
Department of Personnel & Training,  
Ministry of Personnel, Public Grievances and Pension,  
North Block, New Delhi-110 001.

The Secretary to Government of India,  
Ministry of Home Affairs, New Delhi-110 001.

The Works Manager, Government Central Press, Chennai-79.  
(with reference to print and supply 10 copies of the  
Notification)

The Secretary to Hon'ble Governor, Raj Bhavan, Guindy,  
Chennai-22.

The Director-General of Police, Chennai-4.

**Copy to:-**

The Chief Minister's Office, Chennai-9.

The Director, Central Bureau of Investigation,  
Plot No.5-B, CGO Complex, Lodhi Road,  
New Delhi-110 003.

Stock file/Spare Copy.

True Copy/Forwarded/By order

  
29/06/2020  
**SECTION OFFICER.**